

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, 17th April, 2020.

No. LJ(B). 53/93/575(II). – In exercise of the powers conferred by sub-section (2) of Section 20 of the Code of Criminal Procedure 1973 and Section 2 of the Epidemic Diseases Act, 1897, the Governor of Meghalaya is pleased to appoint Smti. I. Majaw, MCS, Deputy Secretary to the Government of Meghalaya, Animal Husbandry and Veterinary Department, etc., as Additional District Magistrate in the interest of Public Services within East Khasi Hills District with immediate effect and till she holds the said post.


(L.K. Swett)

Under Secretary to the Government of Meghalaya,
Law Department.

Memo. No. LJ(B). 53/93/575(II)-A

Dated Shillong, the 17th April, 2020.

Copy forwarded to:-

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of the Notification in the Meghalaya Gazette.
2. The Deputy Commissioner, East Hills, Shillong with reference to letter No.C&S7/2020/VOL-1/147 Dtd. 16th April, 2020..
3. Personnel & A.R. (A) Department.
4. The DEO (Data Entry Operator), Law (A) Department for uploading the Notification in the website.

By order etc.,


Under Secretary to the Government of Meghalaya,
Law Department.